IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-70/14/ND/2017

In the matter of ITL Infotech. (P) Ltd

....PETITIONER

SECTION:

Under Section 14 (1)

Order delivered on 19.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor: For the Intervener:

ORDER

Learned Counsel for the petitioner is present and seeks to withdraw this petition in view of the non-compliance with the time limit prescribed under Companies Rule 68 of the NCLT Rules, 2016 for filing this Petition.

Taking into consideration the said representation, this petition is allowed to be withdrawn with liberty to file the same in compliance with the Companies Act, 2013 and rules framed thereunder.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 19.12.2017